

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 954/TT/2025

Subject : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for truing up of the transmission tariff for the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and the determination of the transmission tariff for the 2024-29 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the assets under Green Energy Corridors: Inter-State Transmission Scheme (ISTS)- Part-A.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and Others

Date of Hearing : **19.3.2026**

Coram : Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Zafrul Hasan, PGCIL
Shri Angaru Naresh Kumar, PGCIL
Shri Raman Kumar, PGCIL
Shri Vijay G., PGCIL
Shri Arjun Malhotra, PGCIL

Record of Proceedings

The matter was heard through video conferencing.

2. The Petitioner's representative submitted that the Appellate Tribunal for Electricity (APTEL), vide judgment dated 27.10.2022 in Appeal No. 359 of 2019, has set aside the Commission's order dated 6.8.2019 in Petition No. 172/TT/2018 and remanded the matter for a fresh hearing. He requested that this Petition be listed for hearing once Petition No. 172/TT/2018 is decided by the Commission.

3. After the hearing, the Commission directed the Registry to list this Petition for hearing once the order in Petition No. 172/TT/2018 is issued.

By order of the Commission

sd/-
(T. D. Pant)
Joint Chief (Law)

